

NATIONAL COMPANY LAW TRIBUNAL  
COURT-V, MUMBAI BENCH

104. IA/1931/2024 C.P. (IB)/712(MB)2022

**IN THE MATTER OF**

DMI Finance Private Limited

... Petitioner

Vs

Kandivli Balaji Investment Private Limited

... Respondent

U/s 7 of the Insolvency and Bankruptcy Code, 2016

**Order Delivered on 26.04.2024**

CORAM:

MS. REETA KOHLI,  
MEMBER (J)

MS. MADHU SINHA,  
MEMBER (T)

**Appearance through VC/Physical/Hybrid Mode:**

For the Applicant:           None present.

For the Respondent:       None present.

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**ORDER**

**1931 of 2024**- This is an application filed for placing on record the 2<sup>nd</sup> Progress Report for the period from 1<sup>st</sup> January 2024 to 31<sup>st</sup> March, 2024. The Report is taken on record. Accordingly, the IA is **allowed** and **disposed of**.

Sd/-  
MADHU SINHA  
Member(Technical)

Sd/-  
REETA KOHLI  
Member(Judicial)

/Ziyaul/